

Government of Jammu and Kashmir

Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 12039 - JK (LD) of 2025

DATED:- 18 - 09 - 2025

Sanction is hereby accorded to the appointment of Officer's of General Administration Department as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including contempt petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

No:- LAW-OIC/09/2025

Dated:-18.09.2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to Government, General Administration Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


18/09/25

(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 12039– JK (LD) of 2025 dated 18.09.2025.

S No.	Title of the case	OIC
1	O.A No. 745/2022-titled Romesh Kumar Giri Vs Union Territory of J&K and Another.	Mr. Masood Ahmad Wani (JKAS), Deputy Secretary to the Government, General Administration Department.
2	T.A No. 8488/2020 in SWP No. 491/2010-titled Kundan Lal Mahaldar Vs U.T of J&K and others.	Mr. Mr. Shakeeb Arsallan, JKAS, Under Secretary to Government, General Administration Department.
3	CPSW 110/2017 in SWP No. 1352/2012-titled Vikram Singh Vs Khursheed Ahmad Shah and others (Selection JKAS 2010 matter)	Mr. Masood Ahmad Wani (JKAS), Deputy Secretary to the Government, General Administration Department.
4	O.A. No. 25/2025 titled All J&K Revenue Officers Association through President Sheikh Tariq Ahmad V/s General Administrative Department.	Mr. Masood Ahmad Wani (JKAS), Deputy Secretary to the Government, General Administration Department.

Neysage Jm